

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 83 of 2014 &
IA-153 of 2014**

Dated : 22nd April, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of Andhra Pradesh ... Appellant(s)
Ltd. & Ors.
Versus
M/s S.L.S. Power Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s): Mr. M. Rambabu for
Mr. Challa Guna Ranjan for R.35 to 43
Mr. Anand K. Ganesan
Mr. Swapna Seshadri for R.1, 37, 44, 49,
55 to 57
Mr. K.V. Mohan
Mr. K.V. Balakrishnan for APERC
Mr. K. Gopal Choudary

ORDER

As objected to by the learned counsel for the Respondents, we entertain a doubt with regard to the maintainability of the Appeal.

Therefore, the Respondents are directed to file their respective replies on or before 28.04.2014 after serving copy on the other side.

Post the matter on **28.04.2014** for hearing with regard to the maintainability of the Appeal.

**(Rakesh Nath)
Technical Member**
ts/js

**(Justice M. Karpaga Vinayagam)
Chairperson**